

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-734/2015
OA-2638/2015**

New Delhi, this the 08th day of December, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Sh. Dharmvir Singh (aged about 44 yrs.)
S/o late Sh. Bhagwat,
Working as Beldar under AE(C),
Civil Construction Wing (CCW),
All India Radio, Akasvani Bhawan,
New Delhi.
2. Sh. Kanti Prasad (Aged about 47 years)
Late Sh. Jit Ram,
Working as Beldar under AE(C), AKB,
Civil Construction Wing (CCW),
All India Radio, Akasvani Bhawan,
New Delhi. Petitioners

(through Sh. A.K. Bhakta)

Versus

Union of India & Others, through

1. Sh. Sunil Arora,
The Secretary,
Ministry of Information & Broadcasting,
6th Floor, Shastri Bhawan, New Delhi.
2. Sh. F. Sheheryar,
Director General,
All India Radio,
Akashwani Bhawan, Sansad Marg,
New Delhi.
3. Sh. Jawhar Sircar,
Chief Executive Officer,
Prasar Bharati Board,
2nd Floor, PTI Building,
Sansad Marg, New Delhi.
4. Sh. A.K. Verma,
Superintending Engineer (Trg.)
O/o Superintending Engineer (Training),
Civil Construction Wing, All India Radio,
1st Floor, soochna Bhawan, Lodi Road,

New Delhi-03. ... Respondents
(through Sh. Vikrant Yadav)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Vide judgment dated 23.07.2015 passed in OA No. 2638/2015, respondents were directed to examine the case of the applicants and if they were also similarly placed as the employees referred in the order dated 16.09.2013, they were also to be given same benefit of regularisation from the date their counterparts had been granted the temporary status.

2. During the pendency of this CP, it was brought to the notice of the Tribunal that in respect to beneficiaries of order dated 16.09.2013, it has been found that their regularisation was improper. It was also brought to our notice that steps are being taken to withdraw the benefits from them.

3. Now the respondents have filed compliance affidavit dated 06.12.2016 annexing thereto orders dated 09.05.2016, 17.06.2016, 24.11.2016 and 30.11.2016 whereby benefit of regularisation in respect to six number of employees who were beneficiaries under order dated 16.09.2013 has been withdrawn.

4. The grievance of the applicant, therefore, does not survive. Proceedings dropped.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/ns/